

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3972
ANSWERED ON:13.08.2015
Delimitation of Constituencies
Patil Shri Bheemrao Baswanthrao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that four Divisions from Mahabubabad Parliamentary Constituency, Telangana had been included in Andhra Pradesh;
- (b) if so, the details along with the objectives thereof; and
- (c) the steps taken/being taken by the Government/Election Commission to rationalise the responsibilities of the public representatives elected to the Lok Sabha and State Assemblies from the areas comprising these affected Divisions?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a) to (c): The Election Commission has informed that under the provisions of the Andhra Pradesh Reorganization Act, 2014 which came into force on 2nd June, 2014, a new State of Telangana comprising areas of 1-10 districts (except a part of Khammam District which has been retained in the State of Andhra Pradesh) was created. Accordingly, the areas of remaining 13 districts (11-23) of the existing State of Andhra Pradesh and a part of Khammam District remained in the existing State of Andhra Pradesh under section 3 of the Andhra Pradesh Reorganization Act, 2014. Further, as per the Andhra Pradesh Reorganization Act, 2014 (Removal of Difficulties) Order, 2015, the extent of 53-Rampachodavaram (ST) and 67-Polavaram (ST) Assembly Constituencies of the State of Andhra Pradesh and 110-Pinapaka (ST), 118-Aswaraopeta (ST) and 119-Bhadrachalam (ST) Assembly Constituencies falling in the State of Telangana have been modified vide Presidential order dated 22nd April, 2015.

The Election Commission has further stated that as a result of the above modifications, no part of any Parliamentary or Assembly Constituency of one State falls into the other State.